

FIR No. 521/19
PS Ashok Vihar
State vs. Rajender

31.03.2020

Present:- Ld. APP for the State.

Sh. Dinesh, concerned Ahlmad of the Court of Sh. Pritu Raj, Ld. MM is present and submits that inadvertently the FIR Number was mentioned as 591/19 instead of 521/19.

The bail application as filed is also perused as per which, the FIR number was 521/19. Hence, it is clarified that the correct FIR Number is 521/19 and not 591/19 which appears to be a typographical error.

The copy of the order be sent to the concerned Jail Superintendent for information and necessary action. The original order / proceedings be sent to the concerned Court.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
31.03.2020

FIR No. 37307/19
PS Vijay Vihar
State vs. Sumit @ Rahul

31.03.2020

Present:- Ld. APP for the State.

Sh. Dinesh, concerned Ahlmad of the Court of Sh. Pritu Raj, Ld. MM is present and submits that inadvertently the FIR Number was mentioned as 3737/19 instead of 37307/19.

The bail application as filed is also perused as per which, the FIR number was 37307/19. Hence, it is clarified that the correct FIR Number is 37307/19 and not 3737/19 which appears to be a typographical error.

The copy of the order be sent to the concerned Jail Superintendent for information and necessary action. The original order / proceedings be sent to the concerned Court.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
31.03.2020

FIR No. 351/19
PS Sultan Puri
State vs. Mukesh

31.03.2020

Present:- Ld. APP for the State.

Sh. Dinesh, concerned Ahlmad of the Court of Sh. Pritu Raj, Ld. MM is present and submits that inadvertently the custody warrants, the sections were mentioned as 323/341/506/174-B/34 IPC instead of 323/341/34 IPC and 174 Cr.PC.

The clarifications has furnished by the Ahlmad be sent to the concerned Jail Superintendent for information and necessary action. The original order / proceedings be sent to the concerned Court.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
31.03.2020

FIR No. 466/19
PS Prem Nagar
State vs. Hari Ram

31.03.2020

Present:- Ld. APP for the State.

Ms. Pinki, Ld. Proxy LAC for LAC Ms. Swapna Sinha.

Sh. Dinesh, concerned Ahlmad of the Court of Sh. Pritu Raj, Ld. MM is present and submits that inadvertently the release warrants were prepared in this case. He undertakes to be careful in future.

He directed to furnish written explanation in respect of the same.

Reply has been received from the IO as per which section 326-A IPC has been invoked against the present accused alongwith section 498-A/406 IPC.

Perusal of the application reveals that the same has been filed u/s 439 Cr.PC.

Ms. Pinki submits that the application be treated as having been filed u/s 437 CrPC.

Heard. Perused.

Considering the gravity of the allegations, since offence u/s 326-A IPC is punishable for imprisonment not less than 10 years, order passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020*. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020 are not applicable to the case FIR. The present

bail application has already been stand dismissed.

The Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. The original order / proceedings be sent to the concerned Court.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
31.03.2020

FIR No. 518/19
PS Sultan Puri
State vs. Sachin

31.03.2020

Present:- Ld. APP for the State.

Ms. Pinki, Ld. Proxy LAC for LAC Ms. Swapna Sinha.

Reply has been received from the IO as per which the accused was apprehended at the spot and was trying to steal movable property.

Ld. APP submits that the offence u/s 457 IPC is disclosed against the accused which is punishable with imprisonment up to 14 years.

Heard. Perused.

Considering the gravity of the allegations, since offence u/s 457 IPC is punishable for imprisonment up to 14 years, order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020 are not applicable to the case FIR. The present bail application has already been stand dismissed.

Copy of this order be given Dasti as per rules.

The original order / proceedings be sent to the concerned Court for necessary action, if any.

(Pooja Aggarwal)
Duty MM /North-West/ Delhi
31.03.2020

FIR No. 56/12
PS Sultan Puri
State vs. Bablu

31.03.2020

Present:- Ld. APP for the State.

Ms. Pinki, Ld. LAC for the accused.

Reply not received from the concerned IO.

Notice be issued to the concerned SHO to submit the reply for

01.04.2020.

Duty MM /North-West/ Delhi
31.03.2020

FIR No. 000228/2020
PS Budh Vihar
State vs. Sanjay @ Bunty

31.03.2020

Order on bail application of accused Sanjay @ Bunty.

Present : Ld. APP for the State.
Sh. Gurusharan Singh, counsel for accused.
IO HC Naresh with Case file in person.

Ld Counsel for accused submits that the accused is in J/C since 22.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

IO reiterates the contents of reply of bail application and further submits that there are no previous involvement of the present accused. He further submits that investigation agency does not require further custodial interrogation of accused.

Heard and perused.

Reply filed by the IO and the case file also perused.

In the present facts and circumstances, considering that the accused is in J/C since 22.03.2020, recovery has already been effected, the accused does not have any previous involvement and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Sanjay @ Bunty is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of order be given dasti to the IO as per rules.

Duty MM /North-West/ Delhi
31.03.2020

FIR No. 140/2020
PS Sultan Puri
State vs. Akash @ Nikhil

31.03.2020

Present:- Ld. APP for the State.

None for the accused.

None has been appearing on behalf of the accused since the last three dates of hearing.

Last and final opportunity is given to the accused to pursue the present application for 02.04.2020.

**Duty MM /North-West/ Delhi
31.03.2020**